

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).14465-14466/2024

VIJAY KUMAR PENMETSIA

APPELLANT(S)

VERSUS

DR. K.V SRINIVAS, INSOLVENCY PROFESSIONAL & ORS.

RESPONDENT(S)

O R D E R

The learned senior counsel appearing for the appellant states that as the auction has already taken place, the appellant will have to adopt an appropriate remedy in accordance with law.

Accordingly, the Appeals are disposed of. The remedy, if any, of the appellant in accordance with law is kept open. All contentions of the parties are left open.

Obviously, with the disposal of these Appeals, the interim order passed by this Court has come to an end.

Pending applications, including the application seeking impleadment, stand disposed of accordingly.

.....J.
(ABHAY S. OKA)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
FEBRUARY 24, 2025.

ITEM NO.52

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S).14465-14466/2024

VIJAY KUMAR PENMETSIA

APPELLANT(S)

VERSUS

DR. K.V SRINIVAS, INSOLVENCY PROFESSIONAL & ORS.

RESPONDENT(S)

(IA No.278460/2024-STAY APPLICATION and IA No.278462/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO.21386/2025 - INTERVENTION/IMPLEADMENT AND IA NO.47862/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-02-2025 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s): Mr. D.V.S.S. Somayajulu, Sr. Adv.
Mr. Ch V Raaman, Adv.
Mr. Goli Rama Krishna, Adv.
Ms. Vandana Sharma, AOR

For Respondent(s): Mr. Niranjana Reddy, Sr. Adv.
Mr. Ashish Rana, AOR
Mr. Anurag Kumar Singh, Adv.
Mr. Ritik Anmol, Adv.
Mr. Sai Sumed Yasaswi, Adv.
Mrs. Sindoo Raavi, Adv.

Mr. Arijit Prasad, Sr. Adv.
Mr. Indrajit Prasad, Adv.
Mr. Riju Phukan, Adv.
Ms. Ankita Singh, Adv.
Mr. Deepak Kumar, Adv.
Mr. Pankaj Vivek, Adv.
Mr. Krishan Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Appeals are disposed of in term of the signed order.

Pending applications, including the application seeking
impleadment, stand disposed of accordingly.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

[THE SIGNED ORDER IS PLACED ON THE FILE]